

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
17-11-2023 AT 10.30 AM**

**IA(IBC) 1786/2023 in CP (IB) No.59/7/HDB/2022**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

SMT. Pushpa Soni

...Financial Creditor

**VS**

Jairam Foundry Pvt Ltd

...Corporate Debtor

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. SANJAY PURI, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**IA (IBC) 1786/2023**

Learned Counsel Mr. Ramana Reddy, for Applicant present. This is an application filed by the Resolution Professional seeking of extension CIRP period by 90 days beyond 180 days, on the ground that two resolution plans have been received and the same are being examined. Considering the representation, extension of CIRP period by 90 days i.e., from 26.10.2023 to 23.01.2024 is hereby granted. **Accordingly, this IA is allowed and disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**